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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

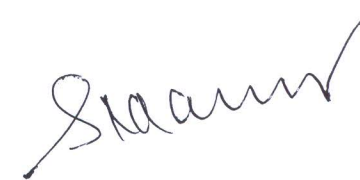
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/149/2016
NAME OF THE PETITIONER(S) : Mrs. C. Ponmalar
NAME OF THE RESPONDENT(S) : M/s Leather Export House India Private Limited & 2 others
UNDER SECTION : 111, 397/398


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	S. Manoj Kumar (For B. Phasias)	Counsel for respondents	
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2.	S. Manjula Devi, Adv For KSR & Co Company Secretaries CBE	For Petitioner	
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ORDER

Counsel for petitioner present. Counsel for respondents except R2 is present. Counsel for the petitioner has raised the issue that the counsel for respondents has not been given particulars regarding the LR's of R2. It has been stated by the counsel for petitioner that the petitioner is the daughter-in-law of the deceased R2. It is but natural that the daughter-in-law shall have all the information about the legal heirs of R2. Therefore, she is directed to file the application for bringing the LR's of R2 on record. Counsel for the respondent is directed to produce the certificate of the competent authority in relation to the LR's of R2. In the meantime he is directed to file a reply on behalf of other respondents by serving a copy to the other side to which three weeks' time is granted. Put up on **20.12.2016 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)